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Title: Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2508/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 2509/15/10)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2010-2011.

(Placed in Library, See No. LT 2510/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Department of Atomic Energy for the year 2010-2011.

(Placed in Library, See No. LT 2511/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2512/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) A copy of the Export of Fresh Frozen and Processed Fish and Fishery Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 2714(E) in Gazette of India dated the 28th October, 2009, under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2513/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): On behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2008-2009, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2514/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

(1) A copy of the 14th Progress Report (Hindi and English versions) on the Action Taken Pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto- May, 2010.

(Placed in Library, See No. LT 2515/15/10)

(2) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 4 of 2010-11)- Performance Audit of the Accelerated Irrigation Benefits Programme, Ministry of Water Resources for the year ended March, 2008.

(Placed in Library, See No. LT 2516/15/10)

(ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 5 of 2010-11)- Performance Audit of the Non Lapsable Central Pool of Resources Scheme, Ministry of Development of North Eastern Region for the year ended March, 2008.

(Placed in Library, See No. LT 2517/15/10)

(iii) Report of the Comptroller and Auditor General of India-Union Government (No. 7 of 2009-10) (Direct Taxes)- Income Tax Refunds for the year ended March, 2009.

(Placed in Library, See No. LT 2518/15/10)

(iv) Report of the Comptroller and Auditor General of India-Union Government (No. 1 for the year 2008-09)-Accounts of the Union Government for the year ended March, 2009.

(Placed in Library, See No. LT 2519/15/10)

(v) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 23 for the year 2009-10)-Autonomous Bodies for the year ended March, 2009.

(Placed in Library, See No. LT 2520/15/10)

(3) A copy each of the following papers (Hindi and English versions):-

(i) Finance Accounts of Union Government for the year 2008-2009.

(ii) Appropriation Accounts of Union Government (Civil) for the year 2008-2009.

(Placed in Library, See No. LT 2521/15/10)

(iii) Appropriation Accounts of Defence Services for the year 2008-2009.

(Placed in Library, See No. LT 2522/15/10)

(iv) Appropriation Accounts of Postal Services for the year 2008-2009.

(Placed in Library, See No. LT 2522-A/15/10)

(4) A copy of the Notification No. G.S.R. 198(E) (Hindi and English versions) published in Gazette of India dated the 19th March, 2010, together with an explanatory memorandum making certain amendments in the Notification No.14/2002-Central Excise (N.T.), dated the 8th March, 2002 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(Placed in Library, See No. LT 2523/15/10)

(5) A copy of the Income-tax (Third Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. S.O. 943(E) in Gazette of India dated the 23rd April, 2010, under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library, See No. LT 2524/15/10)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976:-

(i) S.O. 516(E) published in Gazette of India dated the 2nd March, 2010, regarding amalgamation of Lucknow Kshetriya Gramin Bank and Triveni Kshetriya Gramin Bank into a single Regional Rural Bank which shall be called as Allahabad UP Gramin Bank.

(ii) S.O. 1(E) published in Gazette of India dated the 1st January, 2010, regarding amalgamation of Ballia Kshetriya Gramin Bank and Etawah Kshetriya Gramin Bank into a single Regional Rural Bank which shall be called as Ballia- Etawah Gramin Bank.

(Placed in Library, See No. LT 2525/15/10)

(7) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2010, published in Notification No. S.O. 340(E) in Gazette of India dated the 21st April, 2010.
- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2010, published in Notification No. S.O. 341(E) in Gazette of India dated the 21st April, 2010.

(Placed in Library, See No. LT 2526/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

- (1) A copy of the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 196(E) in Gazette of India dated the 19th March, 2010 under Section 179 of the Electricity Act, 2003.

(Placed in Library, See No. LT 2527/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2008-2009 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2528/15/10)

- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2007-2008, alongwith Audited Accounts.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 2529/15/10)

- (5) A copy of the Annual Report (Hindi and English versions) of the G. K. General Hospital, Bhuj, for the year 2004-2005, alongwith Audited Accounts.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 2530/15/10)

- (7) A copy of the Prevention of Food Adulteration (1st Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 63(E) in Gazette of India dated the 8th February, 2010, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954.

(Placed in Library, See No. LT 2531/15/10)

- (8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited

Accounts of the 8 Institutions, mentioned therein, for the year 2008-2009, Indian Red cross Society for the years 2004-2005 to 2008-2009 and Regional Institute of Medical Sciences for the year 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 2532/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): On behalf of Dr. S. Jagathrakshakan, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2533/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of Shri S. Gandhiselvan, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-
 - (i) S.O. 1866(E) published in Gazette of India dated the 30th July, 2010, authorizing Officers, mentioned therein, who shall be competent to act under sections 12 and 13 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 and are conferred with the power of Entry, Search and Seizure.
 - (ii) S.O. 23(E) published in Gazette of India dated the 6th January, 2010, making certain amendments in the Notification No. S.O. 1866(E) dated the 30th July, 2009.
 - (iii) The Cigarettes and Other Tobacco Products (Display of Board by Educational institutions) Rules, 2009 published in Notification No. G.S.R. 40(E) in Gazette of India dated the 19th January, 2010.
 - (iv) The Cigarettes and Other Tobacco Products (Display Packaging and Labelling) (Amendment) Rules, 2010 published in Notification No. G.S.R. 176(E) in Gazette of India dated the 5th March, 2010, together with a corrigendum thereto published in Notification No. G.S.R. 179(E) dated 9th March, 2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

(Placed in Library, See No. LT 2534/15/10)

(3) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2008-2009.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

